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CCP No.328/94 in O.A.No.327/93

New Delhi, this the 15th day of November, 1994

Hon'ble Mr. Justice S.C.Mathur, Chairman. Hon'ble Shri P.T.Thiruvengadam, Member (A).

Roop Chand son of Brahm Singh r/o F-265, II aadh Nagar, Palam Colony, New Delhi.

- Vijay Kumar son of Shri Nand Kishore Uppal, r/o 13/11, Railway Colony, Kishan Ganj, Delhi-7.
- Megh Raj son of Sh. Lakhi Ram, r/o Vill. & P.D. Jhahini, Distt.Ghaziabad (U.P)
- 4. Yad Ram son of Sh. Hari Chand r/o F-265 II, Sadh Nagar, Palam Colony, New Delhi.
- 5. Om Prakash son of sh. Ratan Lal, r/o T-30/26, Minto Bridge, Railway Colony, New Delhi.

(By Advocate Shri H.P. Chakravarty)

..Petitioners

Vs.

- 1. Mr. Lalit Kumar Sinha, General Manager, Northern Railway, Baroda House, New Delhi.
- Mr. RN Asa, Divisional Railway Manager, Northern Railway, New Delhi.
 (By none)

.. Respondents

ORDER (Oral)

HON'BLE MR. JUSTICE S.C. MATHUR CHAIRMAN

Despite orders dated 26-10-94 and 10-11-94 no supplementary affidavit has been filed on behalf of the applicants.

- No one has appeared on behalf of the applicants.
- 3. We have gone through the record and we decide this application on merits.
- 4. The present civil contempt petition has been filed alleging that there is wilful disobedience of

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the interim orders dated 11-2-1993 passed in D.A.No.327/93 which was extended subsequently. A copy of the interim orders has been attached as Annexure CCP-III. In the interim order it was observed that "In the meanwhile, the respondents are directed to consider engaging the applicants as casual labourers if vacancy exists and in preference to persons with lesser length of service and outsiders. The O.A. in which interim order was passed has been dismissed by judgment and order dated 10-11-1994. The purpose of civil contempt petition is to obtain obedience of the judgment of the Tribunal. In view of the fact that the interim order of which the disobedience is alleged is no longer in existence, there is no question of requiring the respondents to comply therewith. In view of the above, the civil contempt petition is rejected. There shall be no orders as to costs.

P. J. ana-

(P.T. THIRUVENGADAM) Member(A)

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(S.C. MATHUR) Chairman.